



Criminal Laws (Meghalaya Amendment) Act, 2013

Act 8 of 2014

Keyword(s):

Code, Offence, Punishment, Criminal Laws, Crime

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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 7th July, 2014.

No.LL(B)42/2012/22.—Criminal Laws (Meghalaya Amendment) Act, 2013 (Act No. 8 of 2014) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2014.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the President on 29th June, 2014.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 7th July, 2014.

CRIMINAL LAWS (MEGHALAYA AMENDMENT) ACT, 2013.

An
Act

to amend section 506 of the Indian Penal Code (Central Act 45 of 1860), Chapter XXII of First Schedule on section 506 to the Code of Criminal Procedure, 1973 and Criminal Law Amendment Act, 1932 in its application to the State of Meghalaya.

Whereas, prior approval of the President of India has been obtained.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-fourth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called Criminal Laws (Meghalaya Amendment) Act, 2013.

(2) It shall come into force from the date of publication in the Official Gazette of Meghalaya.

Amendment of Section 506 of the Indian Penal Code (Act 45 of 1860).

2. For the existing section 506 of the Indian Penal Code, 1860, the following section 506 shall, in its application to the State of Meghalaya, be substituted, namely, -

“506. Punishment for criminal intimidation.- Whoever commits, the offence of criminal intimidation shall be punished with imprisonment of either description for a term which may extend to three years, or with fine, or with both;

If threat be to cause death or grievous hurt, etc.- And if the threat be to cause death or grievous hurt, or to cause the destruction of any property by fire, or to cause an offence punishable with death or imprisonment for life, or with imprisonment for a term which may extend to seven years, or to impute unchastity to a woman, shall be punished with imprisonment of either description for a term of three years and which may extend to seven years, or with fine, or with both”.

Amendment of the First Schedule to the Code of Criminal Procedure, 1973.

3. In the First Schedule to the Code of Criminal Procedure, 1973, in Chapter XXII, for Section 506, the following Schedule shall be substituted, namely,-

"506	Criminal intimidation	Imprisonment for three years, or fine, or both	Cognizable	Non-bailable	Magistrate of the First Class.
	If threat be to cause death or grievous hurt, etc.	Imprisonment for three years which may extend to seven years, or fine, or both.	- Do -	- Do -	- Do -

Amendment of Criminal Law Amendment Act, 1932.

4. In Section 10 of the Criminal Law Amendment Act, 1932, the figure “506” shall be omitted.

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.